

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos.208/2017 and 210/2017
alongwith
CP No. 05/2016
RT CP No.126/Chd/HP/2017**

In the matter of Scheme of Arrangement and Compromise:

Between

Blue Coast Infrastructure Development Pvt. Ltd.	...Petitioner-Applicant Company
And	
Unit Holders for Sheraton Chandigarh Hotel.	...Respondent No.1
And	
Unit Holders for MGM Grand Hotel	...Respondent No.2

Present: Mr. Baban Pruthi, Authorised Representative of the petitioner.
Mr. Vishal Arora, Company Secretary for Mr. Manik Ahluwalia,
Advocate for respondent No.2.
Mr. G.S. Sarin, Practising Company Secretary for Intervener
Mr. Pradeep Verma, Authorized Representative of
Eternity Investment Services Pvt. Ltd.

On behalf of the petitioner-company, the authorized representative seeks time for filing of the report and the affidavit regarding final settlement reached.

Bench Officer has informed that there is only one set of Paper Book. It is directed that the petitioner shall file two extra copies of the petition with entire Paper Book and respondent No.2 Unit Holders for MGN Grand Hotel shall also file two extra sets of the reply at least a week before the date fixed.

Mr. G.S. Sarin, Practising Company Secretary representing Mr.

Pradeep Verma, the authorized representative of Eternity Investment Services

Pvt. Ltd. seeks to file objections alongwith the application to intervene in the matter. Let the same be filed at least ten days before the date fixed with copy advance to the petitioner. List the matter on 04.05.2018.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

March 05, 2018
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